

(d) whether Government intends to withdraw this immunity immediately?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Nil, Sir.

(c) AFSPA does not provide immunity to security personnel from the charge of rape.

(d) In view of (c) above, does not arise.

Encrypted mobiles for security personnel during natural calamities

1040. SHRI DILIPBHAI PANDYA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether telephone and mobile networks usually crash during occurrence of natural calamities, terrorist attacks and bomb blasts;

(b) if so, whether Government proposes to provide special type of encrypted mobile phones to officials, security personnel and technocrats for use during such situations; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per information received from Department of telecommunications (DOT), some incidences of overloading of part of telephone and mobile network have been reported due to heavy traffic resulting in breakdown of communication during occurrence of emergency situation.

This Ministry has no such proposal to provide special type of encrypted mobile phone to the officials during such situations. However, it is mentioned that a coordination meeting was held on 19.10.2011 wherein a need for a secured mobile network and secure mobile phone was expressed. In the same meeting, need was also expressed for user or certain cell phones to be able communicate in emergencies *i.e.* priority calls. DOT in consultation with TEC are currently working on the issue of priority calls.

Criteria for selection of person for various awards

1041. SHRI AVINASH PANDE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the criteria for selection of person for the Prime Minister Shram Awards, National Safety Awards (for Mines and Factories) and Rashtriya Viswakarma Puraskar;
- (b) the details of procedure of selection for winning the award;
- (c) the details of ways in which the awards alter the lives of the award winners;
- (d) whether Government has any plan to create more such schemes to recognise the efforts of the workers;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) and (b) The selection of awardees for Prime Minister's Shram Awards, Vishwakarma Rashtriya Puraskar and National Safety Awards (Factories) and National Safety Awards (Mines) is done in accordance with the laid down guidelines and eligibility conditions for each of the Schemes. The details of these Schemes are available on the Ministry's website. Advertisements are released through National as well as Regional Newspapers inviting applications in prescribed proforma for each of these award schemes. The applications submitted are scrutinized by the designated committees as per the guidelines. Thereafter, the recommendations are approved by the Government and the list of awardees is declared.

(c) No such information is centrally maintained.

(d) to (f) No, Sir. The existing award Schemes are considered sufficient to recognize the efforts of the workers.

Implementation of Child Labour Prohibition Act

1042. SHRI PARVEZ HASHMI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is aware that despite of the Child Labour Prohibition Act, crores of children are still doing hazardous job in our country;
- (b) if so, the State-wise details of cases registered, challaned and convicted under this act for last three years;